

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

(6)

O.A. NO: 749/87

199

T.A. NO:

DATE OF DECISION 6.7.1992

Shri P.S. Kaura

Petitioner

Shri G.S. Walia

Advocate for the Petitioners

Versus

Union of India

Respondent

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice S.K. Dhaon, Vice Chairman.

The Hon'ble ~~Mr.~~ Ms. Usha Savara, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO

S.K. Dhaon
(S.K. Dhaon)
Vice Chairman.

mbm*

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

(1)

Original Application No. 749/87

Shri P.S. Kaura

... Applicant.

V/s.

Union of India and three others

... Respondents.

CORAM: Hon'ble Shri Justice S.K. Dhaon, Vice Chairman
Hon'ble Ms. Usha Savara, Member (A)

Appearance:

Mr. G.S. Walia, counsel for
the applicant.

ORAL JUDGEMENT

¶ Per Shri Justice S.K. Dhaon Vice Chairman ¶

Shri G.S. Walia who appears on behalf of applicant states that during the pendency of the application the applicant has retired from service.
And, therefore, this application ^{has} becomes infructuous.
It is accordingly dismissed. We however make it clear that the dismissal of the application ^{will} have no bearing upon pensionary benefit of the applicant, if any. And we also make it clear that whatever pension is being paid to the applicant shall be continued to be paid. With these directions this application is disposed of finally.

Usha Savara
(USHA SAVARA) 6.7.82
MEMBER (A)

S.K.D
(S.K. DHAON)
VICE CHAIRMAN

NS/